

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

19.

**COMP.APPL/380(MB)2022  
COMP.APPL/459(MB)2023  
IN CP/1195(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024**

NAME OF THE PARTIES:

Arvind Rao

Vs.

Tik158 Enterprises Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

**ORDER**

1. Adv. Priyawada Singhania a/w Adv. Sneha Barange i/b DSK Legal, Ld. Counsel for the Petitioner present. Mr. Ankit Lohia a/w Mr. Yash Momaya, Anisha Diwania i/b NDB Law, Ld. Counsel for the Respondent No.2 present.
2. Ld. Counsel for the Respondent submits that in CP/137(MB)2023 (connected case) IA has been filed before the Registry which is under scrutiny. The IA has bearing on the present case.
3. List this matter for further consideration on **26.09.2024**.

Sd/-

**ANU JAGMOHAN SINGH  
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI  
Member (Judicial)**